FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MILLENNIUM EDUCATION FOUNDATION

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	MILLENNIUM EDUCATION FOUNDATION
2.	Date of incorporation of corporate debtor	01st August, 2014
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies – NCT of Delhi & Haryana (incorporated under Companies Act 2013)
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U80904DL2014NPL269753
5.	Address of the registered office and principal office (if any) ofcorporate debtor	Flat No.633, T/F, LIG, Sector 18, Phase 2, Dwarka, West Delhi, Delhi, India, 110078
6.	Date of closure of Insolvency Resolution Process	21st March, 2025
7.	Liquidation commencement date of corporate debtor	21st March, 2025 (Order received on 25.03.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	**Name:** Sumit Sharma **Registration No.:** IBBI/IPA-001/IP-P-02323/2020-2021/13513
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** C-3/69 A, Keshav Puram, North West, National Capital Territory of Delhi - 110035 **Email ID:** mail@sumitsharma.in
10.	Address and e-mail to be used for correspondence with the liquidator	**Communication Address: A-17, Second Floor, Pushpanjali Enclave, Pitampura, Delhi 110034** **Email ID: liquidation.millenniumeducation@gmail.com**
11.	Last date for submission of claims	20th April, 2025

Notice is hereby given that the National Company Law Tribunal New Delhi Court III has orderedthe commencement of liquidation of the **MILLENNIUM EDUCATION FOUNDATION** on **21st March, 2025.**

The stakeholders of **MILLENNIUM EDUCATION FOUNDATION** are hereby called upon to submit their claims with proof on or before **20th April, 2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sumit Sharma
Liquidator
IBBI/IPA-001/IP-P-02323/2020-2021/13513
AFA No AA1/13513/02/300625/107006 **Valid till 30th June, 2025**

Date:25th March, 2025
Place: New Delhi

NOTICE OF LOSS OF SHARE CERTIFICATE

NOTICE IS HEREBY GIVEN THAT FOLIO NO 00002458 SHARE CERTIFICATE(S) **NO. 166601-66642, 165280-65283, 130797-30809, 130827-30831,130328-30332, 130810-30824** FOR **8400 EQUITY SHARES** OF **RS. 10/- (RS. TEN ONLY)** EACH BEARING **DISTINCTIVE NOS 14637001-14641200, 14504901-14505300, 11056601-11057900, 11059601-11060100, 11009701-11010200,11057901-11059400** OF **SELAN EXPLORATION TECHNOLOGY LTD.**, REGISTERED IN THE NAME OF **AMIT SHAH** AND AMIT SHAH HAS BEEN LOST HAS APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATE(S). ANY PERSON WHO HAS ANY CLAIM IN RESPECT OF THE SAID SHARES CERTIFICATE(S) SHOULD LODGE SUCH CLAIM WITH THE **COMPANY AT ITS REGISTERED OFFICE J-47/1, SHYAM VIHAR, DINDARPUR, NAJAFGARH, NEW DELHI, DELHI-110043**, WITHIN 15 DAYS OF THE PUBLICATION OF THIS NOTICE, AFTER WHICH NO CLAIM WILL BEENTERTAINED AND THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE(S).

Date: 26.03.2025, Place: Ahmedabad **Name of Holder: Amit Shah**

PUBLIC NOTICE

Notice is hereby given that Folio No.-00020522, 00020904, 00024150, Share Certificate Nos. 21088, 21523 & 24975 Distinctive Nos. 459667551 to 459677800, 460268281 to 460270780 & 463972021 to 463981020 for Nos. of Shares 10250, 2500 & 9000 Equity Shares of **Apollo Tyres Ltd.**, registered in the name of **N.D. Agarwal** R/o Farm No.-4, Dera Greens, Mehrauli, Opposite Senior Secondary School, PO Dera, New Delhi - 110074 E-mail : ndagarwal.77@gmail.com have been lost. N.D. Agarwal is applying to the company for issue of duplicate share certificates. Any person who has any claim in respect of the said share certificate should lodge such claim with the company within 7 days from the publication of this notice.

[Pursuant to Rule 17 of Limited Liability Partnership Rules, 2009]

BEFORE THE REGISTRAR OF COMPANIES, KANPUR

In the matter of Limited Liability Partnership Act, 2008, Section 13 of Limited Liability Partnership Act, 2008 and Rule 17(4) of Limited Liability Partnership rules, 2009

AND

In the matter of

DEVINDIE CONSULTANT AND SOLUTIONS LLP (LLPIN ABZ-0483).

A LLP Registered under the LLP Act, 2008 having its Registered Office at **E 1603, Prateek Stylome, Sector 45, Noida, 201303,**

............**Petitioner**

Notice is hereby given to the General Public that the LLP proposes to make application to the **Registrar of Companies, Kanpur**, under section 13 of the Limited Liability Partnership 2008 for change its Registered office from State of **Uttar Pradesh** to **Haryana.**

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Registrar of Companies, Kanpur, at 37/17, Westcott Buidling, The Mall, Kanpur-208001 Uttar Pradesh**, within **twenty one days** from the date of publication of this notice with a copy of the applicant LLP at its registered office at the address mentioned below: **E 1603, Prateek Stylome, Sector 45, Noida, 201303**

For **DEVINDIE CONSULTANT AND SOLUTIONS LLP**

Sd/-

Date : 26/03/2025 **Praveen Garg**

Place : Noida **(Designated Partner)**

DIN: 10036082

Registered Office: E 1603, Prateek Stylome, Sector 45, Noida, 201303

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX ☐ (SEE RULE 8(1)) FOR MOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited,** having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **demand notice dated 08-01-2025 calling upon the Borrowers 1) M/S S K CUTTING TOOLS and 2) SUNIL KUMAR and 3) SAVITA having Loan Account Number HCFDELMLN00001021595 to repay the amount mentioned in the notice being ₹ 25,18,286/- (Rupees Twenty Five Lakhs Eighteen Thousand Two Hundred Eighty Six Only) as 07-01-2025** together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 **on this 24th day of March of the year 2025.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for an amount of being **₹ 25,18,286/- (Rupees Twenty Five Lakhs Eighteen Thousand Two Hundred Eighty Six Only) as on 07-01-2025** together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Schedule of the Secured Asset(s):

S.No.	Model	Make	Invoice No.
1.	BATLIBOI MAKE CNC TURNING CENTER MACHINE MODEL SPRINT-20TC ZX	BATLIBOI LTD	MTU/UDH/1798
2.	BATLIBOI MAKE CNC TURNING CENTER MACHINE MODEL SPRINT-20TC VX (20 TC ZX)	BATLIBOI LTD	MTU/UDH/1800

Place:GHAZIABAD-UTTAR PRADESH **Sd/-(Authorised Officer)**

Date: 26.03.2025 **For UGRO Capital Limited**

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MILLENNIUM EDUCATION FOUNDATION

RELEVANT PARTICULARS

SI.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**MILLENNIUM EDUCATION FOUNDATION**
2.	Date of incorporation of corporate debtor	01st August, 2014
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies – NCT of Delhi & Haryana (incorporated under Companies Act 2013)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80904DL2014NPL269753
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.633, T/F, LIG, Sector 18, Phase 2, Dwarka, West Delhi, Delhi, India, 110078
6.	Date of closure of Insolvency Resolution Process	21st March, 2025
7.	Liquidation commencement date of corporate debtor	21st March, 2025 (Order received on 25.03.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	**Name: Sumit Sharma** **Registration No.:** IBBI/IPA-001/IP-P-02323/2020-2021/13513
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** C-3/69 A, Keshav Puram, North West, National Capital Territory of Delhi - 110035 **Email ID:** mail@sumitsharma.in
10.	Address and e-mail to be used for correspondence with the liquidator	**Communication Address:** A-17, Second Floor, Pushpanjali Enclave, Pitampura, Delhi 110034 **Email ID:** liquidation.millenniumeducation@gmail.com
11.	Last date for submission of claims	20th April, 2025

Notice is hereby given that the National Company Law Tribunal New Delhi Court III has ordered the commencement of liquidation of the MILLENNIUM EDUCATION FOUNDATION on 21st March, 2025.

The stakeholders of MILLENNIUM EDUCATION FOUNDATION are hereby called upon to submit their claims with proof on or before 20th April, 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sumit Sharma

Liquidator

Date: 25.03.2025 **IBBI/IPA-001/IP-P-02323/2020-2021/13513**

Place: New Delhi **AFA No AA1/13513/02/300625/107006 Valid till 30th June, 2025**

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (II FL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon.The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs. charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)/	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Vinod Kumar Singh, M/s Ruby Coaching Class, Mrs. Ruby Singh **Prospect No. IL10492091**	All that piece and parcel of Built Up Left Side Front Portion Of Second Floor Without Roof /terrace Rights, Part Of Freehold Property Bearing No.wz 276/c, Situated In The Area Of Village Naraina In The Abadi Of Inderpuri New Delhi-110012 Area Admeasuring (IN SQ. FT.): Property Type: Area_Admeasuring Property Area: 796.50	₹ 3808051.00/- (Rupees Thirty Eight Lakh Eight Thousand and Fifty One Only)	11-12-2024	21-03-2025

For, further details please contact to Authorised Officer at **Branch Office :** A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Central Delhi ; Date :26.03.2025 **Sd/-, Authorised Officer, For IIFL Home Finance Ltd.**

Form No. INC-26

{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

TSS EDUCATION SERVICES PRIVATE LIMITED (FORMERLY MR.HUNGER RESTAURANTS PRIVATE LIMITED) (CIN: U55200DL2016PTC299734) having its Registered Office at **WZ-271, A-2, GROUND FLOOR, GALI NO.-18 KRISHNA PARK EXTN, NEAR TILAK NAGAR , NEW DELHI, Delhi, India - 110018**

……..**Applicant Company / Petitioner**

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **19th February, 2025** to enable the company to change its Registered Office from **"National Capital Territory of Delhi"** to the **"State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

WZ-271, A-2, GROUND FLOOR, GALI NO.-18 KRISHNA PARK EXTN, NEAR TILAK NAGAR , NEW DELHI, Delhi, India - 110018

For & on behalf of

TSS EDUCATION SERVICES PRIVATE LIMITED

Sd/-

TARUN CHAWLA

(DIRECTOR)

DIN : 02758842

Date : 25.03.2025 | **Place :** New Delhi

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

SI.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1. REAL BUY 15 2. TANU SHARMA 3. HARDUTT SHARMA 4. PANKAJ SHARMA LAN – HCFDELSEC00001007996	Demand Notice Date: 07/03/2025 Notice Amount: Rs. 4,546,398.00 As on 05/03/2025

Property Description- Residential Property bearing No. 60-B, Area measuring 100 Sq.Yds. ie 83.61 Sq.mtrs, out of Khasra No. 318/2, situated in Residential Colony Anand Vihar, PKT- B, Nasarpur Pargana Loni, Distt. Ghaziabad, U.P

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with **UGRO Capital Limited.**

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, **UGRO Capital Limited** shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). **UGRO Capital Limited** is also empowered to **ATTACH AND/OR SEAL** the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to **UGRO Capital Limited** under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from **UGRO Capital Limited** and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: GHAZIABAD **Sd/-(Authorised Officer)**

Date: 26/03/2025 **For UGRO Capital Limited, authorised.officer@ugrocapital.com**

EASY HOME FINANCE LIMITED

Corporate Office: 302, 3rd Floor, Savoy Chambers, Dattatray Road, Santacruz (W), Mumbai - 400054.

Branch Office: Plot No. 24 , 3rd Floor, Front Side, Sewak Park, Dwarka More, New Delhi 110059.

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Easy Home Finance Limited (EHFL) under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to EHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to EHFL by the said Borrower(s) respectively.

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date and Amount	Description of secured asset (Immovable property)
1.LAN: HL00025524, Dwarka Branch Mr. Anuj Sharma Mrs. Rekha Sharma	**17/02/2025 Rs. 15,62,383/-**	**Property No. 312 and 313, Khasra No. 144, Village Nawada Delhi State Colony Known as Vipin Garden,Uttam Nagar,Near by Rose Valley School, West Delhi, India, 110059**

If the said Borrowers shall fail to make payment to EHFL as aforesaid, EHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Sd/-

Place: Delhi **Authorized Officer**

Date: 26.03.2025 **Easy Home Finance Limited**

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India, Branch office: at Office No-286, Pocket-1, Second Floor, Sector-25, Near CNG Pump, Rohini, New Delhi-110085. Authorized Officer: Mr. Parmod Chand, Contact No.: 9990338759; Email: parmod.chand@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY SALE OF IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".**

Standard terms & conditions for sale of property through Private Treaty are as under: **1.** Sale through Private Treaty will be on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".** **2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. **11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **12.** Sale shall be in accordance with the provisions of SARFAESI Act / Rules. **13. Date of Sale will be 12.04.2025.**

SCHEDULE Description of the Property (Secured Asset)	Reserve Price
Property Bearing No. M-78 and 79, 2nd Floor Right Side, Without Roof/Terrace Rights, Land Area Measuring 133 Sq. Yards, i.e 111.3 Sq. Mtrs, Out of Killa No. 19, Rect No. 88, Situated in the Area of Village Hastsal, Colony Known as M-Block, Prem Nagar, Uttam Nagar, New Delhi – 110059. Bounded by: East: Portion of Said Property West: Property No. M-80 North: Road 30 Ft. South: South 10 Ft.	**Rs. 45,00,000/- (Rupees Forty Five Lakh(s) Only)**
Pvt flat No. 204, on 1st floor (Rear Side Middle Flat) Without Roof/Terrace Rights, Area Measuring 65 Sq. Yards, Out of Built–Up Property Bearing Portion of Plot No. 266, Part of Khasra No. 792 min and 793, Situated in the Revenue Estate of Village Nawada, Uttam Nagar, Delhi - 110059. Bounded by: East: Entrance/Front Flat/Road 25 Ft Wide West: Others Property North: Rear side RHS Flat/Portion of Plot No. 266 South: Rear side LHS Flat/Portion of Plot No. 266	**Rs. 18,50,000/- (Rupees Eighteen Lakh(s) Fifty Thousand Only)**
3rd Floor (LHS) Flat With Roof Rights Area Admeasuring 90 Sq. Yards Built Upon Plot No. 19-A Area Measuring 150 Sq. Yards, Part Of Khasra No. 826, Situated In The Village Nawada, Colony Known As Om Vihar Phase-I, Uttam Nagar, New Delhi-110059. Direction Boundaries East: Other Property West: 20 Ft Road North: Other Property South: Entrance/Stairs/RHS Flat/Others Property	**Rs. 42,50,000/- (Rupees Forty Two Lakh(s) Fifty Thousand Only)**

Place: Delhi Date : 26.03.2025 Authorised Officer- Hinduja Housing Finance Limited

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Branch Office:** G-01, Ground Floor, Cyber Heights, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh-226010.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Jana Small Finance Bank Limited,** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non-performing Asset,** whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within **60 days** from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Danish (Borrower), 2) Mrs. Sanjida Begum (Co-Borrower)	Loan Account No. 30739630000071 30739630000147 Loan Amount: Rs. 6,00,000/- Rs.4,00,000/-	Mortgaged Immovable Property: Property Details: All that part and parcel of a residential plot Part of Private Plot No.51, admeasuring area 63.62 Sq.yds i.e. 53.21 Sq.mtrs, situated at Khasra No.853 Min, Daraa Kottalla Swad Bairoon, Dar Abadi Rahmat Colony, Saharanpur, Uttar Pradesh-247001. Owned by **Mrs. Sanjida Begum, W/o. Mr. Ahasan. Bounded as: North:** 15 Feet wide Road, **South:** Part of Plot No.51, **East:** Part of Plot No.50 of Smt. Mohsina, **West:** Part of Plot No.52 of Smt. Mahsar Jahan.	Date of NPA: 03.03.2025 Demand Notice Date: 24.03.2025	Rs.5,55,080.20 (Rupees Five Lac Fifty Five Thousand Eighty and Twenty Paisa Only) as of 17-03-2025

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 26.03.2025, Place: Saharanpur **Sd/- Authorised Officer, For Jana Small Finance Bank Limited**

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	30419610000411 & 30419800000014	1) Mr. Mukesh (Applicant), 2) Mrs. Prabha (Co-Applicant), 3) Mr. Gaurav Thakur (Co-Applicant)	08.01.2025 Rs.16,78,586/- (Rupees Sixteen Lakh Seventy Eight Thousand Five Hundred and Eighty Six Only) as on 07.01.2025	Date: 25.03.2025 Time: 11:15 A.M. Symbolic Possession
	Description of the Property: All that piece and parcel of the Immovable Property bearing Plot Area Admeasuring 67 Sq.yards from Khewat/ Khata No.469/414, Khatauni No.563, Mu No.36, Killa No.5(8-0) situated at Waka Mauja Baselava, Tehsil & District Faridabad. Owned by **Mrs. Prabha, W/o. Mr. Mukesh. Bounded as: East:** Plot of Dhura, **West:** Rasta 8 Ft., **North:** Plot of Braj Mohan, **South:** Other's Araji.			

Whereas the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited.**

Place: Delhi NCR **Sd/- Authorised Officer,**

Date: 26.03.2025 **For Jana Small Finance Bank Limited**

JANA SMALL FINANCE BANK **(A Scheduled Commercial Bank)**

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Branch Office:** 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

UCO Bank

Zonal Office- Krishna Plaza, C-2/6, D-Block, Ganga Nagar, Mawana Road, Meerut (U.P.)

POSSESSION NOTICE

[Rules- 8(1)] (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the UCO Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, issued a demand notice calling upon the Borrower / Guarantor as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on this below mentioned dated. The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties, and any dealings with the property will be subject to the charge of **UCO BANK, Branch** for the amount detailed below and interest together with expenses thereon. **(The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets)**

S. No.	Name of the Branch/ Borrower	Description of the Immovable property
1.	**BRANCH: BULANDSHAHR** **(1) (Borrower) Brahma Service Station, Prop. Jogendra Singh S/o Late Phool Singh Add:-329/11, Sanjay Atta Chakki, Radha Nagar, Bulandshahr U.P. 203001 Guarantor (1) Ramwati Devi W/o Late Shri Phool Singh (2) Kranti Devi W/o Braham Singh Add:- House No. 329/11 Near Sanjay Atta Chakki, Radha Nagar, Bulandshahr U.P. 203001**	A Residential House Situated at House No. 329/11 (Radha Nagar, Near Sanjay Atta Chakki, Bulandshahr,U.P. 203001 Owner of Property (1) Kranti Devi W/o Braham Singh (2) Ramwati Devi W/o Late Phool Singh, Area- 167.66 Sq. Mtr. Boundaries: East: Property of Veerpal Singh Lodhi, West: Rasta 18 Ft Wide, North: House of Maya Prakash & B.S. Chauhan, South: House of Gangaram **Demand Notice Date : 04.01.2025 , Date of Possession : 20.03.2025 Outstandings : Rs 3281009.53 plus interest & other charges as on 12.09.2024 (inclusive of interest upto 13.06.2024)**
2.	**BRANCH: BULANDSHAHR** **(Borrower): Jogendra Singh S/o Late Phol Singh and Co- Borrower Ramwati Devi W/o Late Shri Phool Singh. Add:- House No. 329/11, Radha Nagar Near Sanjay Atta Chakki, Bulandshahr U.P. 203001. Guarantor: (Being Legal Heirs) (1) Arvind Kumar S/o Late Phool Singh (2) Sunil Kumar S/o Late Phool Singh (3) Prashant Kumar S/o Late Phool Singh Add:- House No. 329/11, Radha Nagar Near Sanjay Atta Chakki Bulandshahr U.P. 203001. (4) Poonam Rani W/o Anil Kumar Nimesh Gali No. 16 Hariom Farm House Kuteer Marg Ganga Vihar Colony Muradnagar Ghaziabad, UP, 201206.**	A Residential House Measuring 167.32 Sq.Mtr. Situated at House No. 578 (Old) & 588 (New) Radha Nagar, Near By Sanjay Atta Chakki Bulandshahr, U.P. 203001, Boundaries: East: House Of Bablu, West: Road, North: House of Mukesh Kumar, South: Road. **Demand Notice Date : 04.01.2025 , Date of Possession : 20.03.2025 Outstandings : Rs 1833635.20 plus interest & other charges as on 12.09.2024 (inclusive of interest upto 30.05.2024)**
3.	**BRANCH: CIVIL LINES, MORADABAD** **Mr. Mohd Mursaleen S/o Arkan Hussain & Co. Borrower Mrs. Farha W/o Mohd Musaleen**	MMIG H. No. M-1-247, MDA Colony, Azad Nagar, Moradabad (UP) PIN-244001, situated at MMIG H. No. M-1-247,MDA Colony Azad Nagar Yojna Moradabad (U.P) PIN-244001 measuring 72.00 Sq. mtr. Title deed of which is registered in the office of S.R. Moradabad in Book No 1. Vol No. 17878, Page No 349/362 S. No. 9199 dated 04-05-2022. Bounded: North:- 7.50 mtr wide road, South:- MIG Plots, West:- MMig 1 Plot No. 248, East :- MMIG 1 Plot No. 246 **Demand Notice Date : 29.11.2024 , Date of Possession : 20.03.2025 Outstandings : Rs 49,54,520.78 plus interest & other charges (inclusive of interest upto 31.07.2024)**
4.	**BRANCH: DHAMPUR** **Borrower: M/S Parchai Digital Studio Prop. Nikhilesh Kumar S/o Shri Yashpal Singh & Guarantor's (1) Mrs. Jaswanti Devi W/o Yashpal Singh**	Colletral Property Address: Parchai Digital Studio, Kshatriya Nagar, Dhampur Opp. Girls Inter College, Dhampur, Dist- Bijnor 246761, Area:21.70 Sqm, Title Deed: Bahi No.1, Jild No.4147 Page No: 233/254 dt: 08/11/2006. East: Shop of Rajeev Kumar, West: Sanjeev Kumar, North: Sanjeev Kumar, South: 8ft Widerd Road **Demand Notice Date : 29.11.2024 , Date of Possession : 20.03.2025 Outstandings : Rs 4,02,990.70 plus interest & other charges (inclusive of interest upto 31.07.2024)**

Date: 25.03.2025 **Place: MEERUT** **Authorised Officer, UCO Bank**

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.

Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, **Ph.No.:** +91 22 61796400, **E-mail:** contact@kifshousing.com

Website: www.kifshousing.com **CIN :** U65922GJ2015PLC085079 RBI COR: DOR-00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Kifs Housing Finance Limited (KHFL) under the Secritisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(S) / Guarantor(S) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the change of KIFS for an amount as mentioned herein under with the interest thereon.

Sr. No.	Name of Borrowers/ Guarantors & Date of NPA	Demand Notice/Date Amt.Outstanding / Branch LAN	Detail of Secured Assets:	Possession Notice Date / Type
1	1. Panchu Ram (Applicant) 2. Girja Devi (Co-Applicant) NPA : November 09, 2024	Demand Notice Date : December 19, 2024 O/s. : Rs. 388818/- Branch / LAN : GHAZIABAD / 1054991/ LNHLGHA006712	Plot No 48 Khasra No 956 Khata No 00088 Silver City Allahabad Public School Village Sadullapur Badalpur Police Station Dadri Gautam Buddha Nagar Uttar Pradesh India 203207 **Boundaries as Per Sale Deed: East-** Plot Of Other **West-** 16 Ft Wide Road, **North-** Plot No 49, **South-** Plot No 47 **Boundaries As per Site : East-** Plot Of Other, **West-** 16 Ft Wide Road, **North-** Plot No 49, **South-** Plot No 47	Symbolic March 21, 2025
2	1. Laxmi Laxmi (Applicant) 2. Anuj Kumar (Co-Applicant) NPA : November 09, 2024	Demand Notice Date : January 09, 2025 O/s. : Rs. 906437/- Branch / LAN : MEERUT / 2829/ LNHLMER009350	Residential House, Khasra No.204/8, Gali No.6, Moha. Ratan Nagar, Bandhan Bank Malyana Police Checkpost, Revenue Village-Maliyana, Meerut, Uttar Pradesh, India, 250002 **Boundaries as Per Sale Deed: East-** 18 Feet Then House Kishori **West-** 18 Feet Then 10'-0" Wide Road, **North-** 28 Feet Then Plot of other, **South-** Plot No 47 **Boundaries As per Site : East-** 18 Feet Then House Kishori, **West-** 18 Feet Then 10'-0" Wide Road, **North-** 28 Feet Then House Dheer Singh, **South-** 28 Feet Then School Land	Symbolic March 21, 2025

SATUTORY NOTICE TO BORROWERS/GUARANTOS

Borrower(s)/Guarantor's are hereby put to caution that the property may be sold at any time herein after by way of public auction/ tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.

Date : 26.03.2025 | Place : DELHI/NCR **Sd/- Authorised Officer, KIFS Housing Finance Ltd.**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s BAREILLY HIGHWAYS PROJECT LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Bareilly Highways Project Limited**
2.	Date of incorporation of corporate debtor	21/12/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) – Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204DL2010PLC203042
5.	Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar , NEW DELHI, Delhi, India - 110096 .
6.	Insolvency commencement date in respect of corporate debtor	Date of CIRP Commencement Order: 23.09.2024 which was kept in abeyance by the Hon'ble NCLT order itself. Now, the Hon'ble NCLAT, New Delhi,vide its order dated 24.03.2025, has directed the RP to proceed with the CIRP, and the time period from **15.10.2024 to 24.03.2025** has been excluded fom the CIRP.
7.	Estimated date of closure of insolvency resolution process	**Saturday, 30 August 2025** (being 180th day excluding Time Period from 15.10.2024 to 24.03.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Sandeep Goel Reg. No: IBBI/IPA-003/IPN00073/2017-18/10583 AFA No.: AA3/10583/01/300626/301302 valid upto 30.06.2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	410, Pratap Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi 110002. Email: - cmasandeepgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	STALWART RESOLUTION PROFESSIONAL LLP Block-SD, Flat No. 73, Pitampura, Delhi – 110034, Email: - cirp.bhpl@gmail.com
11.	Last date for submission of claims	**Monday, 7 April , 2025** (14th day from the resume of CIRP by Hon'ble NCLAT i.e, 24th March 2025)
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	A) Relevant Forms and B) Details of authorized representatives are available at:	Forms under the IBBI (Insolvency Regulations Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: www.ibbi.gov.in Physical Address: **As per Point 10** or go through at www.stalwartipe.com

Notice is hereby given that the National Company Law Tribunal – New Delhi Principal Bench has ordered the commencement of Corporate Insolvency Resolution Process of the M/s Bareilly Highways Project Limited on 23.09.2024 which was kept in abeyance by the Hon'ble NCLT order itself. Now, the Hon'ble NCLAT, New Delhi, vide its order dated 24.03.2025, has directed the RP to proceed with the CIRP, and the time period from 15.10.2024 to 24.03.2025 has been excluded from the CIRP.

The creditors of M/s Bareilly Highways Project Limited are hereby called upon to submit their claims with proof on or before Monday, 7 April, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class [specify class] in Form CA – Not Applicable .

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CMA Sandeep Goel

Interim Resolution Professional

Date: 26.03.2025 **Registration No: - IBBI/IPA-003/IP-N00073/2017-18/10583**

Place: New Delhi **AFA No. AA3/10583/01/300626/301302 valid till 30.06.2026**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUREMENTS) REGULATIONS, 2018, AS AMENDED.

PUBLIC ANNOUNCEMENT

(Please scan the QR Code to view the Addendum)

vikramsolar

CREATING CLIMATE FOR CHANGE

VIKRAM SOLAR LIMITED

Our Company was originally incorporated as 'International Leather Clothiers Private Limited' as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated December 2, 2005, issued by the Registrar of Companies, West Bengal at Kolkata ("**RoC**"). Further, the name of our Company was changed from 'International Leather Clothiers Private Limited' to 'International Clothiers India Private Limited' pursuant to which a fresh certificate of incorporation consequent upon change of name was issued by the RoC dated May 10, 2006. The name of our Company was further changed from 'International Clothiers India Private Limited' to 'Vikram Solar Private Limited' pursuant to which a fresh certificate of incorporation consequent upon change of name was issued by the RoC dated September 3, 2008. Subsequently, our Company was converted from a private limited company to a public limited company and a fresh certificate of incorporation consequent upon conversion from private to public company dated August 22, 2017 was issued by the RoC and the name of our Company was changed from 'Vikram Solar Private Limited' to 'Vikram Solar Limited'. For details in relation to the changes in the name and registered office of our Company, please see the section titled ***"History and Certain Corporate Matters – Changes in our Registered Office"*** on page 285 of the draft red herring prospectus dated September 30, 2024 ("**Draft Red Herring Prospectus**" or "**DRHP**").

Registered Office: Biowonder, Unit No. 1102, 11th Floor, 789, Anandapur Main Road, Eastern Metropolitan Bypass, E.K.T, Kolkata - 700107, West Bengal, India | **Corporate Office:** The Chambers, 8th Floor, 1865, Rajdanga Main Road, E.K.T., Kolkata, West Bengal – 700 107 | **Telephone:** +91 33 2442 7299 / 7399, +91 33 4003 0408 / 0409 | **Website:** www.vikramsolar.com | **Corporate Identity Number:** U18100WB2005PLC106448

Contact Person: Sudipta Bhowal, Company Secretary and Compliance Officer; **Telephone:** +91 33 2442 7399/ +91 33 2442 7299 | **E-mail:** secretarial@vikramsolar.com

NOTICE TO INVESTORS
ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED MARCH 25, 2025 (THE "ADDENDUM")

OUR PROMOTERS: GYANESH CHAUDHARY, GYANESH CHAUDHARY FAMILY TRUST AND VIKRAM CAPITAL MANAGEMENT PRIVATE LIMITED

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF VIKRAM SOLAR LIMITED ("OUR COMPANY" OR "COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 15,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,450,882 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE") COMPRISING OF UP TO 2,500,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY GYANESH CHAUDHARY, UP TO 5,000,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY VIKRAM CAPITAL MANAGEMENT PRIVATE LIMITED AND UP TO 9,950,882 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY ANIL CHAUDHARY, COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS "NET OFFER". THE OFFER AND NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY OFFER A DISCOUNT OF UP TO ₹ [●] OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES THROUGH A PRIVATE PLACEMENT, PREFERENTIAL OFFER OR ANY OTHER METHOD AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S) FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 3,000.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE SIZE OF THE FRESH ISSUE WILL BE REDUCED BY THE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT AND THE MINIMUM OFFER SIZE SHALL CONSTITUTE AT LEAST 10% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, IN COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. THE UTILISATION OF THE PROCEEDS RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE DONE TOWARDS THE OBJECTS OF THE FRESH ISSUE IN COMPLIANCE WITH APPLICABLE LAW. PRIOR TO THE COMPLETION OF THE OFFER AND THE ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

This Addendum is in reference to the Draft Red Herring Prospectus filed with SEBI and the Stock Exchanges in relation to the Offer. In this regard, potential Bidders should note that we propose to make certain modifications to the disclosures in the Draft Red Herring Prospectus.

As disclosed in the section titled ***"Objects of the Offer"*** beginning on page 142 of the DRHP, our Company proposes to utilize the Net Proceeds towards the following objects: (i) partial funding of capital expenditure through investment in our wholly owned Subsidiary, VSL Green Power Private Limited ("**VSL Green**"), for setting up of an integrated 3,000 MW solar cell and 3,000 MW solar module manufacturing facility at plot no. A-5, A-6, A-7 & A-10, SIPCOT Industrial Complex, Gangaikondan, District Tirunelveli 627 352, Tamil Nadu ("**Project Site**") ("**Phase-I Project**"); (ii) funding of capital expenditure through investment in VSL Green, for expanding the manufacturing capacity of the solar module manufacturing facility set up under the Phase-I Project from 3,000 MW to 6,000 MW at the Project Site ("**Phase-II Project**"); and (iii) general corporate purposes.

While, in relation to the Phase-I Project, we are eligible and intend to avail benefits under the production-linked incentive scheme for High Efficiency Solar PV Modules ("**PLI Scheme**") and the additional incentives offered by the Government of Tamil Nadu by way of a structured package of assistance, in relation to the Phase-II Project, we are currently not availing and do not intend to avail any incentives or subsidies, including incentives offered through Modified Special Incentive Package Scheme ("**MSIPS**") of the Government of India. Moreover, as we will be availing benefits under the PLI Scheme for the Phase-I Project, we will not be eligible to avail benefits under MSIPS for the Phase-I Project.

Further, in relation to the Phase-I Project, VSL Green has received a sanction letter dated September 23, 2024 from Indian Renewable Energy Development Agency Limited ("**IREDA**") for an amount aggregating to ₹17,000 million ("**Project Loan**") and as required under the said sanction letter, the capital and/ or interest subsidy received under the PLI Scheme and additional incentives offered by the Government of Tamil Nadu by way of a structured package of assistance shall be utilised towards prepayment of the Project Loan availed from IREDA only, till it is fully repaid. Accordingly, the following modifications are proposed to be made to the Draft Red Herring Prospectus by way of this Addendum:

1. We propose to substitute the disclosure in risk factor no. 13- *"We may not remain eligible for or benefit from certain government policies. Any failure to remain eligible for or benefit from such government policies, could have an adverse impact on our business, financial condition, and results of operations"* on page 45 of the DRHP with the following:

   "13. We may not remain eligible for or benefit from certain government policies. Any failure to remain eligible for or benefit from such government policies, could have an adverse impact on our business, financial condition, and results of operations.

   We benefit from a favourable regulatory landscape and support provided to domestic manufacturing. For example, in 2012 the GoI launched the Modified Special Incentive Package Scheme ("**MSIPS**") to provide subsidies for capital expenditure. Under this scheme, domestic players can avail of certain capital expenditure subsidies of 20% for plants set up in a SEZ and 25% for plants set up in non-SEZs. Although MSIPS had been discontinued, we had received approval in Fiscal 2022 for capital subsidies under MSIPS for expansion in the Oragadam facility and subsequently received ₹65.92 million in Fiscal 2024. In November 2020, the GoI introduced the PLI scheme for manufacturing high-efficiency solar PV modules with a financial outlay of ₹45,000.00 million, which is later enhanced with an additional ₹195,000.00 million under the Union Budget for Fiscal 2023, and as a result the segment could see a further boost *(Source: CRISIL Report)*. This scheme provides companies with production-linked incentives on sales from products manufactured in domestic units. We intend to use a portion of our Net Proceeds to establish the new facility with a capacity of 3.00 GW in Tamil Nadu for the manufacturing of solar PV modules through TOPCon technology, and 3.00 GW will be backward integrated to manufacture solar cells ("**Phase-I Project**"). In this regard, for the Phase-I Project, we have received a letter of award dated April 18, 2023 under the Production Linked Incentive ("**PLI**") scheme for setting up this facility as it classifies as a cell-and-module integrated plan under such scheme. We will be entitled to receive certain subsidies over five years from the scheduled commercial operations date of the facility, provided the adherence of certain parameters under the scheme. On May 22, 2024, we have further applied for Extension of Schedule Commissioning Date to April 18, 2026 (i.e., an 18-month extension). There can be no assurance that we will receive the extension of scheduled commissioning date or achieve the conditions prescribed under the PLI scheme and consequently may not be entitled to receive the benefits provided under the scheme in full or at all. Furthermore, in the event of any shift in the GoI's priorities which results in a cancellation of existing bids awarded under the PLI scheme or in the event the GoI initiates a fresh auction, there can be no assurance that we will remain eligible for such bid at the relevant time, that we will submit a new bid under the PLI scheme or that we will succeed in being awarded the benefits under the PLI scheme in case a new bid is submitted. As we will be availing benefits under the PLI Scheme for the Phase-I Project, we will not be eligible to avail benefits under MSIPS for the Phase-I Project.

   Our strategic expansion plans to establish a new facility in Tamil Nadu under the Phase-I Project may also benefit from incentives offered by the government of Tamil Nadu for electronic hardware manufacturing under which we would be eligible to claim various subsidies such as capital subsidy, electricity tax exemption, interest subsidy, training subsidy and a 50% stamp duty exemption which form a substantial portion of our project capital expenditure. There had not been any subsidy received until the date of this Draft Red Herring Prospectus from Tamil Nadu except for the land for the proposed object of the Offer leased by SIPCOT at concessional rate. There can be no assurance that we will achieve the conditions prescribed under the scheme of the government of Tamil Nadu and consequently may not be entitled to receive the benefits provided under the scheme.

   In the event that we are not able to remain eligible or benefit from the PLI Scheme or incentives from the government of Tamil Nadu for the Phase-I Project, it could impact our financial condition, operations and cash flows.

   Additionally, we intend to utilise a portion of the Net Proceeds for expanding the manufacturing capacity of the solar module manufacturing facility set up under the Phase-I Project from 3.00 GW to 6.00 GW ("**Phase-II Project**"). In relation to the Phase-II Project, we are currently not availing and do not intend to avail any incentives or subsidies for the Phase-II Project, including incentives offered through MSIPS."

2. We propose to include the following confirmation in the second paragraph under the section titled *"Details of the Objects- I. Partial funding of capital expenditure for the Phase-I Project"* on page 145 of the DRHP:

   "…In relation to the capital and/ or interest subsidy received under the PLI Scheme and additional incentives offered by the Government of Tamil Nadu by way of the structured package of assistance, as required under the sanction letter dated September 23, 2024 issued by IREDA, we confirm that it shall be utilised towards prepayment of the Project Loan availed from IREDA only, till it is fully repaid."

3. We propose to substitute the disclosure in the second paragraph under the section titled **"Details of the Objects- II. Funding of capital expenditure for the Phase-II Project"** on page 155 of the DRHP with the following:

   "While we seek to foray into the manufacturing of solar cells, with the establishment of the Phase-I Project, we intend to capitalise on our expertise in the manufacturing of solar PV modules with the Phase-II Project. For further details in relation to our business operations and strategic expansion plans, please see the section titled *"Our Business"* on page 235. In relation to the Phase-II Project, we are currently not availing and do not intend to avail any incentives or subsidies for the Phase-II Project, including incentives offered through MSIPS."

4. We propose to substitute the disclosure in the first and second paragraphs on page 241 of the DRHP, under the section titled *"Our Business- Overview"* with the following:

   "We have also recently concluded raising capital on June 25, 2024 of ₹7,040.17 million through private placement for working capital needs and to cover expenses for upgrades and expansion. For further information, see *"Capital Structure"* on page 109. In particular to this Offering, we intend to use a majority portion of our Net Proceeds to establish an integrated 3.00 GW solar cell and 3.00 GW solar module manufacturing facility in Tamil Nadu in phase-I ("**Phase-I**") and to expand the manufacturing capacity of the solar module manufacturing facility set up under Phase-I from 3.00 GW to 6.00 GW, in phase-II ("**Phase-II**"). In this regard, for the Phase-I, we have received a letter of award dated April 18, 2023 under the Production Linked Incentive ("**PLI**") scheme for setting up this facility as it classifies as a cell-and-module integrated plan under such scheme. We will be entitled to receive certain subsidies over five years from the scheduled commercial operations date of the facility, provided the adherence of certain parameters under the scheme. In relation to this, on May 22, 2024, we have applied for an extension of our scheduled COD to April 18, 2026 (i.e., an 18-month extension from the original COD in the letter of award). For the Phase-I, we could also benefit from the additional incentives offered by the state government of Tamil Nadu for electronic hardware manufacturing under which we would be eligible to claim various subsidies such as capital subsidy, electricity duty exemption, interest subsidy, training subsidy and a stamp duty exemption which form a substantial portion of our project capital expenditure. In relation to Phase-II, we are currently not availing and do not intend to avail any incentives or subsidies for Phase-II, including incentives offered through MSIPS.

   Furthermore, the Indian Renewable Energy Development Agency Limited ("**IREDA**") has also extended financing of ₹17,000.00 million pursuant to its sanction letter dated September 23, 2024 to enable our wholly owned subsidiary VSL Green Power Private Limited to set up Phase-I of our upcoming facility in Tamil Nadu. As required under the said sanction letter, the capital and/ or interest subsidy received under the PLI Scheme and the incentives received from the Government of Tamil Nadu for the Phase-I shall be utilised towards the prepayment of the loan only, till it is fully repaid."

5. We propose to substitute the disclosure in the third and fourth paragraphs under the section titled *"Our Business- Our Key Strategies- Maintain domestic market position through strategic expansion of solar PV module manufacturing and backward integration into solar cell manufacturing"* on pages 250-251 of the DRHP with the following:

   "We then intend to use a majority portion of our Net Proceeds to establish an integrated 3.00 GW solar cell and 3.00 GW solar module manufacturing facility in Tamil Nadu in Phase-I and to expand the manufacturing capacity of the solar module manufacturing facility set up under Phase-I from 3.00 GW to 6.00 GW, in Phase-II. We were successful in our PLI Scheme bid (through letter of award dated April 18, 2023) for 2.40 GW of high efficiency Solar PV modules which will be backward integrated into cell production. For Phase-I, such scheme would provide us with production-based incentives of ₹5,285.40 million over five years post its scheduled commercial operations date ("**COD**"), provided the adherence of certain parameters under the scheme. In relation to this, on May 22, 2024, we have applied for an extension of our scheduled COD to April 18, 2026 (i.e., an 18-month extension from the original COD in the letter of award).

   Pursuant to our intention to establish such a facility in Tamil Nadu, by making investment and employment generation commitments in the state, we have also been granted a structured package of assistance from the state of Tamil Nadu for Phase-I which entails various special incentives such as, special capital subsidy, turnover based subsidy, payroll and training subsidy, electricity duty exemption, amongst others, accruing over 10 years post the COD, which could be worth up to approximately to ₹ 9,000 million. We expect a target commissioning by Fiscal 2026 for our new facility in Tamil Nadu. As of the date of this Draft Red Herring Prospectus, we have acquired the land for such facility and preparations and approvals for designs and drawings are in progress. In relation to Phase-1 of this new facility, we have also procured financing of ₹ 17,000.00 million for the additional module and cell lines through the Indian Renewable Energy Development Agency ("**IREDA**") pursuant to its sanction letter dated September 23, 2024. As required under the said sanction letter, the capital and/ or interest subsidy received under the PLI Scheme and the incentives received from the Government of Tamil Nadu for the Phase-I shall be utilised towards the prepayment of the loan only, till it is fully repaid. We expect the upcoming solar PV module unit to start the production from October 2025 and the solar cell unit by January 2026. For further information, see *"Manufacturing capacities and facilities – Upcoming manufacturing facility"* on page 265."

6. We propose to substitute the disclosure in the first paragraph on page 405 of the DRHP, under the section titled *"Management's Discussion and Analysis of Financial Condition and Results of Operations- Overview"* with the following:

   "We have also recently concluded raising capital on June 25, 2024 of ₹7,040.17 million through private placement for working capital needs and to cover expenses for upgrades and expansion. For further information, see *"Capital Structure"* on page 109. In particular to this Offering, we intend to use a majority portion of our Net Proceeds to establish an integrated 3.00 GW solar cell and 3.00 GW solar module manufacturing facility in Tamil Nadu in phase-I ("**Phase-I**") and to expand the manufacturing capacity of the solar module manufacturing facility set up under Phase-I from 3.00 GW to 6.00 GW, in phase-II ("**Phase-II**"). In this regard, for Phase-I, we have received a letter of award dated April 18, 2023 under the Production Linked Incentive ("**PLI**") scheme for setting up this facility as it classifies as a cell-and-module integrated plan under such scheme. We will be entitled to receive certain subsidies over five years from the scheduled commercial operations date ("**COD**") of the facility, provided the adherence of certain parameters under the scheme. In relation to this, on May 22, 2024, we have applied for an extension of our scheduled COD to April 18, 2026 (i.e., an 18-month extension from the original COD in the letter of award). For the Phase-I, we could also benefit from the additional incentives offered by the state government of Tamil Nadu for electronic hardware manufacturing under which we would be eligible to claim various subsidies such as capital subsidy, electricity duty exemption, interest subsidy, training subsidy and a stamp duty exemption which form a substantial portion of our project capital expenditure. In relation to Phase-II, we are currently not availing and do not intend to avail any incentives or subsidies for Phase-II, including incentives offered through MSIPS."

The Addendum should be read in conjunction with the Draft Red Herring Prospectus. The information in this Addendum supplements and updates the information in the Draft Red Herring Prospectus. However, this Addendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the Draft Red Herring Prospectus and the date of this Addendum, except to the extent of the modifications included in the Addendum. Please note that the information included in the Draft Red Herring Prospectus will be suitably updated, including to the extent updated by way of this Addendum, as may be applicable, in the Red Herring Prospectus and the Prospectus. Investors should not rely on the Draft Red Herring Prospectus or this Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges, before making an investment decision with respect to the Offer.

This Addendum shall be available on the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com, the website of our Company at www.vikramsolar.com and the websites of the Book Running Lead Managers, namely, JM Financial Limited at www.jmfl.com, Nuvama Wealth Management Limited at www.nuvama.com, UBS Securities India Private Limited at www.ubs.com/indiaoffers, Equirus Capital Private Limited at www.equirus.com and PhillipCapital (India) Private Limited at https://phillipcapital.in/. All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the meanings ascribed to them in the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	nuvama	UBS	equirus	P
JM Financial Limited 7th Floor, Cnergy Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025 Maharashtra, India **Telephone:** +91 22 6630 3030 **E-mail:** vsl.ipo@jmfl.com **Investor grievance e-mail:** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact person:** Prachee Dhuri **SEBI registration no.:** INM000010361	**Nuvama Wealth Management Limited** 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai 400 051, Maharashtra, India **Telephone:** +91 22 4009 4400 **E-mail:** projectorion@nuvama.com **Investor grievance e-mail:** customerservice.mb@nuvama.com **Website:** www.nuvama.com **Contact person:** Lokesh Shah **SEBI registration no:** INM000013004	**UBS Securities India Private Limited** Level 2, 3, North Avenue, Maker Maxity, Bandra Kurla Complex Bandra East, Mumbai 400 051 Maharashtra, India **Telephone:** +91 22 6155 6000 **E-mail:** ol-vikramsolaripo@ubs.com **Investor grievance e-mail:** igmbindia@ubs.com **Website:** www.ubs.com/indiaoffers **Contact person:** Abhishek Joshi **SEBI registration no.:** INM000013101	**Equirus Capital Private Limited** 12th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai – 400013 Maharashtra, India **Telephone:** +91 22 4332 0734 **E-mail:** vsl.ipo@equirus.com **Investor grievance e-mail:** investorsgrievance@equirus.com **Website:** www.equirus.com **Contact person:** Mrunal Jadhav **SEBI registration no.:** INM000011286	**PhillipCapital (India) Private Limited** No.1, 18th Floor, Urmi Estate, 95, Ganpatrao Kadam Marg, Lower Parel West, Mumbai - 400 013, Maharashtra, India **Telephone:** +91 22 2483 1919 **E-mail:** projectorion-pc@phillipcapital.in **Investor grievance e-mail:** mbcustomeraffairs@phillipcapital.in **Website:** https://phillipcapital.in/ **Contact person:** Kavit Vora **SEBI registration no.:** INM000012458

REGISTRAR TO THE OFFER

MUFG

MUFG Intime India Private Limited *(Formerly Link Intime India Private Limited)*
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India. **Telephone:** +91 810 811 4949; **E-mail:** vikramsolar.ipo@linkintime.co.in
Investor grievance e-mail: vikramsolar.ipo@linkintime.co.in; **Website:** www.in.mpms.mufg.com; **Contact person:** Shanti Gopalkrishnan; **SEBI registration no.:** INR000004058

For **VIKRAM SOLAR LIMITED**
On behalf of the Board of Directors
Sd/-
Sudipta Bhowal
Company Secretary and Compliance Officer

Place : Kolkata, West Bengal
Date : March 25, 2025

Vikram Solar Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed a DRHP dated September 30, 2024 with SEBI and the Stock Exchanges. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.vikramsolar.com and the websites of the Book Running Lead Managers, namely, JM Financial Limited at www.jmfl.com, Nuvama Wealth Management Limited at www.nuvama.com, UBS Securities India Private Limited at www.ubs.com/indiaoffers, Equirus Capital Private Limited at www.equirus.com and PhillipCapital (India) Private Limited at https://phillipcapital.in/, respectively. Potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer to the RHP which may be filed with the RoC, in the future, including the section titled *"Risk Factors"*. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges in making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("**U.S. Securities Act**") or any state securities laws in the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to Section 4(a) of the U.S. Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

CONCEPT

फॉर्म संख्या आईएनसी –26

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार]
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन
केंद्रीय सरकार उत्तरी क्षेत्र के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (ए) के मामले में
और
शिवधाम होटल्स प्राइवेट लिमिटेड के मामले में, जिसका पंजीकृत कार्यालय हाउस नंबर 70, चौथी मंजिल, श्रेष्ठ विहार, पूर्वी दिल्ली, दिल्ली– 110092 में है,

......याचिकाकर्ता

आम जनता को सूचित किया जाता है कि कंपनी 30 जनवरी 2025 को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी के एसोसिएशन के ज्ञापन में परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के तहत केंद्र सरकार को आवेदन करने का प्रस्ताव करती है ताकि कंपनी को अपना पंजीकृत कार्यालय ''दिल्ली राज्य'' से ''उत्तर प्रदेश राज्य'' में बदलने में सक्षम बनाया जा सके। कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह निवेशक शिकायत फॉर्म दाखिल करके या तो एमसीए–21 पोर्टल (**wwwww.mca.gov.in**) पर जमा कर सकता है या अपने हितों की प्रकृति और विरोध के आधारों को बताते हुए एक हलफनामे के साथ अपनी आपत्तियों को पंजीकृत डाक से रजिस्ट्रार ऑफ कंपनीज, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी–2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 को इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के भीतर आवेदक कंपनी की एक प्रति नीचे उल्लिखित पते पर अपने पंजीकृत कार्यालय में जमा करवा सकता हैः हाउस नंबर 70, चतुर्थ तल, श्रेष्ठ विहार, पूर्वी दिल्ली, दिल्ली–110092।

आवेदक की ओर से
शिवधाम होटल्स प्राइवेट लिमिटेड
वीरेंद्र
(निदेशक)
डीआईएनः 01761731

दिनांकः 26/03/2025
स्थानः दिल्ली

केन्द्र सरकार रजिस्ट्रार ऑफ कम्पनीज, दिल्ली के समक्ष

सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13 की उपधारा (3) तथा सीमित दायित्व भागीदारी नियम, 2009 के नियम 17 के मामले में
सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13(3) के मामले में तथा
एस.एस. एजुकेशन एलएलपी के मामले में, जिसका पंजीकृत कार्यालय ए–19, पाल मोहन प्लाजा 11/56, डी.बी. गुप्ता रोड करोल बाग, मध्य दिल्ली, दिल्ली, भारत, 110005 में है

....याचिकाकर्ता

एतद्द्वारा आम जनता को सूचित किया जाता है कि एलएलपी सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13(3) के अंतर्गत रजिस्ट्रार ऑफ कंपनीज, दिल्ली को एक याचिका प्रस्तुत करने का प्रस्ताव करती है, जिसमें अपने पंजीकृत कार्यालय को 'दिल्ली' राज्य से 'उत्तर प्रदेश' राज्य में बदलने की अनुमति मांगी जाती है।

कोई भी व्यक्ति जिसका हित एलएलपी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह अपने हित की प्रकृति और विरोध के आधारों को बताते हुए एक हलफनामे द्वारा समर्थित अपनी आपत्तियों को रजिस्ट्रार ऑफ कंपनीज, दिल्ली को इस नोटिस के प्रकाशन की तिथि से 21(इक्कीस) दिनों के भीतर दर्ज कर सकता है या दर्ज करवा सकता है या पंजीकृत डाक द्वारा भेज सकता है, साथ ही इसकी एक प्रति याचिकाकर्ता एलएलपी को उसके पंजीकृत कार्यालय में ऊपर उल्लिखित पते पर भी भेजना होगा।

एस.एस. एजुकेशन एलएलपी के लिए और उसकी ओर से
हस्ता./–
सुशील गुप्ता चंद
(नामित भागीदार)
पताः 164, नेहरू नगर, बाई पास रोड,
एनएच2, जे.एल. अस्पताल के पास, दयालबाग,
आगरा उत्तर प्रदेश 282005 भारत
दिनांकः 26.03.2025
स्थानः दिल्ली

फॉर्म बी
सार्वजनिक सूचना
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12)

मिलेनियम एजुकेशन फाउंडेशन के हितधारकों के ध्यानार्थ

प्रासंगिक विवरण

क्र.सं.	विवरण	ब्यौरा
1.	कॉर्पोरेट देनदार का नाम	**मिलेनियम एजुकेशन फाउंडेशन**
2.	कॉर्पोरेट देनदार के निगमन की तिथि	01 अगस्त, 2014
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमितध्पंजीकृत है	कंपनी रजिस्ट्रार – दिल्ली और हरियाणा राष्ट्रीय राजधानी क्षेत्र (कंपनी अधिनियम 2013 के तहत निगमित)
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	**U80904DL2014NPL269753**
5.	कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	फ्लैट नंबर 633, टी/एफ, एलआईजी, सेक्टर 18, फेज 2, द्वारका, पश्चिमी दिल्ली, दिल्ली, भारत, 110078
6.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	21 मार्च, 2025
7.	कॉरपोरेट देनदार के संबंध में परिसमापन प्रारंभ होने की तिथि	21 मार्च, 2025 (25.03.2025 को आदेश प्राप्त हुआ)
8.	परिसमापक के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	**नामः सुमित शर्मा पंजीकरण संख्याः IBBI/IPA-001/IP-P-02323/2020-**2021/13513
9.	बोर्ड के साथ पंजीकृत परिसमापक का पता और ई–मेल	**पताः** सी–3/69 ए , केशव पुरम, उत्तर पश्चिम, राष्ट्रीय राजधानी क्षेत्र दिल्ली – 110035 **ईमेल आईडीः mail@sumitsharma.in**
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	**संचार के लिए पताः** ए –17, दूसरी मंजिल, पुष्पांजलि एन्क्लेव, पीतमपुरा, दिल्ली 110034 **ईमेल आईडीः liquidation.millenniumeducation@gmail.com**
11.	दावे प्रस्तुत करने की अंतिम तिथि	**20 अप्रैल, 2025**

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण नई दिल्ली न्यायालय ⅠⅠ ने 21 मार्च, 2025 को मिलेनियम एजुकेशन फाउंडेशन की परिसमापन प्रक्रिया शुरू करने का आदेश दिया है। मिलेनियम एजुकेशन फाउंडेशन के हितधारकों को एतद्द्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर परिसमापक को 20 अप्रैल, 2025 को या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है। वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

सुमित शर्मा
परिसमापक
दिनांकः 25.03.2025
स्थान : नई दिल्ली **IBBI/IPA-001/IP-P-02323/2020-2021/13513**
एएफए नंबर AA1/13513/02/300625/107006 30 जून, 2025 तक वैध

नई दिल्ली स्थित राष्ट्रीय कंपनी कानून न्यायाधिकरण की पीठ के समक्ष

सीपी (सीएए) नं. 17 ऑफ 2025
इससे संबद्ध
सीए (सीएए) नं. 103 ऑफ 2024
(कंपनी अधिनियम, 2013 की धारा 230 से 232 के अंतर्गत)
कंपनी अधिनियम, 2013 के विषय में

और निम्नलिखित विषय में:
कंपनी (समझौता, व्यवस्था और समामेलन) नियमावली 2016 के साथ पठित कंपनी अधिनियम 2013 की धारा 230 से 232

और निम्नलिखित विषय में:
लिली कमर्शियल प्राइवेट लिमिटेड, डीसीएम श्रीराम इंडस्ट्रीज लिमिटेड, डीसीएम श्रीराम फाइन केमिकल्स लिमिटेड और डीसीएम श्रीराम इंटरनेशनल लिमिटेड तथा उनके संबंधित शेयरधारकों और लेनदारों के बीच व्यवस्था की संयुक्त योजना।

और इस प्रकरण में:
लिली कमर्शियल प्राइवेट लिमिटेड, (CIN U65923DL1985PTC306331), (PAN AAACL3872G) कंपनी अधिनियम 1956 के अंतर्गत निगमित एक प्राइवेट लिमिटेड कंपनी, जिसका पंजीकृत कार्यालय फ्लैट नं. 404, आकाशदीप बिल्डिंग, 26–ए, बाराखंबा रोड, नई दिल्ली– 110001, भारत में स्थित है।

...याचिकाकर्ता / हस्तांतरणकर्ता कंपनी

और
डीसीएम श्रीराम इंडस्ट्रीज लिमिटेड, (CIN L74899DL1989PLC035140), (PAN AAACD0204C), कंपनी अधिनियम 1956 के अंतर्गत निगमित एक पब्लिक लिमिटेड कंपनी जिसका पंजीकृत कार्यालय कंचनजंगा बिल्डिंग 18, बाराखंबा रोड, नई दिल्ली– 110001, भारत में स्थित है।

...याचिकाकर्ता / हस्तांतरित कंपनी / डीसीएमएसआर

और
डीसीएम श्रीराम फाइन केमिकल्स लिमिटेड, (CIN U24296DL2021PLC387429), (PAN AAICD7874Q), कंपनी अधिनियम 2013 के अंतर्गत निगमित एक पब्लिक लिमिटेड कंपनी, जिसका पंजीकृत कार्यालय 6ठवें तल, कंचनजंगा बिल्डिंग 18, बाराखंबा रोड, नई दिल्ली– 110001, भारत में स्थित है।

...याचिकाकर्ता / परिणामी कंपनी 1

और
डीसीएम श्रीराम इंटरनेशनल लिमिटेड, (CIN U17299DL2022PLC404291), (PAN AAJCD5515D), कंपनी अधिनियम 2013 के अंतर्गत निगमित एक पब्लिक लिमिटेड कंपनी, जिसका पंजीकृत कार्यालय 6ठवें तल, कंचनजंगा बिल्डिंग 18, बाराखंबा रोड, नई दिल्ली– 110001, भारत में स्थित है।

...याचिकाकर्ता / परिणामी कंपनी 2

याचिका की सूचना

ध्यान दें कि कंपनी अधिनियम 2013 की धारा 230 से 232 के अंतर्गत लिली कमर्शियल प्राइवेट लिमिटेड, डीसीएम श्रीराम इंडस्ट्रीज लिमिटेड, डीसीएम श्रीराम फाइन केमिकल्स लिमिटेड और डीसीएम श्रीराम इंटरनेशनल लिमिटेड तथा उनके संबंधित शेयरधारकों और लेनदारों के बीच व्यवस्था की एक संयुक्त योजना **("योजना")** के लिए राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली पीठ **("न्यायाधिकरण")** की मंजूरी प्राप्त करने के लिए याचिकाकर्ता कंपनियों द्वारा न्यायाधिकरण के समक्ष एक याचिका प्रस्तुत की गई थी और इसे 7 मार्च 2025 को सुनवाई के लिए सूचीबद्ध किया गया था। उक्त याचिका अब न्यायाधिकरण के समक्ष 2 मई 2025 को सुनवाई के लिए निर्धारित की गई है।

उक्त याचिका का अनुसमर्थन या विरोध करने के इच्छुक किसी भी व्यक्ति को याचिकाकर्ता कंपनियों को अपने / उसके इरादे की सूचना, अपने / उसके या अपने अधिवक्ता द्वारा हस्ताक्षरित करके, अपने / उसके नाम और पते के साथ इस प्रकार भेजी जानी चाहिए ताकि यह याचिका की सुनवाई के लिए निर्धारित तिथि से दो (2) दिन पहले याचिकाकर्ता कंपनियों के पास पहुँच जाए।

जहाँ वह याचिका का विरोध करना चाहता / चाहती है, वहाँ विरोध के आधारों या अपनी / उसके शपथपत्र की एक प्रति ऐसी सूचना के साथ प्रस्तुत की जाएगी।

याचिका की एक प्रति अधोहस्ताक्षरकर्ता द्वारा निर्धारित शुल्क का भुगतान करने पर किसी भी ऐसे व्यक्ति को प्रदान की जाएगी, जिसको उसकी आवश्यकता है।

आज दिनांक 25 मार्च 2025 को निर्गत।

वाई. डी. गुप्ता
डीसीएम श्रीराम इंडस्ट्रीज लिमिटेड,
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